

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402
IA/1935/ND/2023 in IB/282/ND/2022

IN THE MATTER OF:

Ezeego one Travel & Tours Limited	...	Applicant
Versus		
TSI Yatra Private Limited	...	Respondent

under Section 9 (IBC) Code, 2016

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek Anand, Mr. Abhishek Sinha, Advs.
For the Respondent	: Mr. Gopal Jain, Sr. Adv., Mr. Vishruhji Tahni, Ms. Riddhima Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Abhishek Anand, Ld. Counsel for the Applicant is present physically.
Mr. Gopal Jain, Ld. Sr. Counsel for the Respondent is also present physically.
Heard the arguments on behalf of the Applicant in part. For continuation of
the arguments on behalf of the Applicant, let this matter be posted to
26.04.2024 at 4:00 clock.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)